

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Petition No. 291/2010

Sub: Determination of transmission tariff for combined assets of (i) 765 kV S/C Bina-Gwalior transmissions line, (ii) 315 MVA, 400/220/33 kV ICT-I along with associated bays Gwalior sub-station, (iii) LILO of 400 kV S/C Korba-Raipur transmission line at Bhatapara sub-station, (iv) 400 kV Khandwa-Rajgarh Ckt-II and 765/400 S/C ICT-III at Seoni sub-station and (v) 400 kV Khandwa-Rajgarh Ckt-I, 63 MVAR Bus reactor at Bina sub-station and assets of 400 kV ICT-II at Gwalior sub-station under Sipat-II Transmission System in Western Region for the period from 1.4.2009 to 31.3.2014.

Date of hearing : 1.2.2011

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd., Gurgaon

Respondents : MPPTCL, MSEDCL, GUVNL, Govt. of Goa, Daman and Diu, Dadra Nagar Haveli, CSEB , MPAKVNIL, KSEB, TNEB, Govt. of Pondicherry, APTRANSCO, APNPDCL, APEPDCL, APSPDCL, APCPDCL, KPTCL, BESCO, GESCOM, HESCO, MESCOM and CESC

Parties present : Shri Rakesh Prasad, PGCIL
Shri Rajeev Gupta, PGCIL
Shri M.M.Mondal, PGCIL

This petition has been filed for approval of transmission tariff in respect combined assets of (i) 765 kV S/C Bina-Gwalior transmissions line, (ii) 315 MVA, 400/220/33 kV ICT-I along with associated bays Gwalior sub-station, (iii) LILO of 400 kV S/C Korba-Raipur transmission line at Bhatapara

sub-station, (iv) 400 kV Khandwa-Rajgarh Ckt-II and 765/400 S/C ICT-III at Seoni sub-station and (v) 400 kV Khandwa-Rajgarh Ckt-I, 63 MVAR Bus reactor at Bina sub-station and assets of 400 kV ICT-II at Gwalior sub-station under Sipat-II Transmission System in Western Region for the period from 1.4.2009 to 31.3.2014 after accounting of projected additional capital expenditure incurred/to be incurred during 2009-10 and 2010-11, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (hereinafter referred to as the 2009 regulations).

2. The representative of the petitioner submitted that the petitioner has received replies of Madhya Pradesh Power Trading Co. Ltd. and Maharashtra State Distribution company Ltd. and rejoinders to the replies shall be filed within a week.

3. In response to Commission`s query in regard to finalization of liquidated damages to be recovered from the contractors, the representative of the petitioner submitted that final cost of the project would be known after the additional capital expenditure incurred/ to be incurred during 2009-10 and 2010-11 are aproved and same would be taken care in the final settlements of the bills of the contractor.

4. Subject to above, order in the petition was reserved.

Sd/-
(T.Rout)
Joint Chief (Law)